

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 288 OF 2009**

In the matter of Section 433 &
434 of the Companies Act, 1956;
And

In the matter of Taj
Pharmaceuticals Ltd. A company
registered and incorporated under
the Companies Act, 1956 and
having its registered office at 434,
Laxmi Plaza, Laxmi Industrial
Estate, New Link Road, Andheri (W),
Mumbai 400 053.

....Respondents

Aarti Industries Limited of Mumbai
having office at Udyog Kshetra,
Mulund- Goregaon Link Rd, L.B.S.
Marg, Mulund (W), Mumbai 400 080.

..... Petitioner.

**NOTIFICATION TO OFFICIAL LIQUIDATOR ORDER APPOINTING
HIM AS A LIQUIDATOR**

To,
The Official Liquidator,
High Court,
Bombay

Order pronounced on **9th April 2010** by the Hon'ble Company
Judge **Shri S.J. Kathawalla** for the appointment of the Official
Liquidator as a Liquidator of the undermentioned Company:

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-: 2 :-

NAME OF THE COMPANY : **Taj Pharmaceuticals Ltd.**
REGISTERED OFFICE AT : 434, Laxmi Plaza, Laxmi Industrial
Estate, New Link Road, Andheri (W),
Mumbai 400 053.
PETITIONER
ADVOCATE : Devanshu P. Desai.
DATE OF THE PRESENTATION
OF THE PETITION : 30th March 2009.

Copy of the Minutes of the Order dated 9th April 2010 with copy
of Petition and Affidavit-in-support thereof are enclosed.

Dated this ^{19th}~~16th~~ day of April 2010

etc
[Signature]
**For Registrar (O.S.)/
Prothonotary and Senior Master**

[Signature]
20/04/2010
SEALER
Dated this **day of April 2010**

NOTE :- It will be the duty of the persons as are liable to make out or to
concur in making out a statement of affairs under Section 454 to attend
on the Official Liquidator at such time and place as he may appoint and
to give him all information he may require.

Copy forwarded for information :-

To,
The Registrar of Companies,
Everest Bldg, 100,
Marin Drive
Mumbai:- 400 002.